

dated the 8th. June, 1966, publishing the High Court Judges (Travelling Allowance) Amendment Rules, 1966, under subsection (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT-6492/66]

**Fiii. PUBLIC DIM (SSCONB AMENDMENT)
RULES, 1966**

I HI DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA) : Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Public Debt Act, 1944, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 839, dated the 25th May, 1966, publishing the Public Debt (Second Amendment) Rules, 1966. [Placed in Library. See No. LT-6450/66],

**THE NAVAL CEREMONIAL CONDITIONS OF
SERVICE AND MISCELLANEOUS (AMEND-
MENT) REGULATIONS, 1966**

I HI: DEPUTY MINISTER IN THE MINISTRY OF IRON AND STEEL (SHRI P. C. SETHI) : Sir, on behalf of Shri A. M. Thomas, I beg to lay on the Table, under section 186 of the Navy Act, 1957, a copy of the Ministry of Defence Notification S.R.O. No. 5-E, dated the 12th May, 1966, publishing the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1966. [Placed in Library. See No. LT-6427/66].

**RESOLUTIONS OF THE MINISTRY OF
FINANCE (DEPARTMENT OF EXPENDITURE)**

SHRI L. N. MISHRA : Sir, I beg to lay on the Table a copy each of the following Resolutions of the Ministry of Finance (Department of Expenditure) constituting a Commission to examine the principles which should govern the grant of dearness allowance to Central Government employees :—■

- (i) Resolution No. F. 1(8)-E.II(B)/66(1), dated the 26th July, 1966.

- (ii) Resolution No. F. 1(8)-E. 11(B)/66(11), dated the 26th July, 1966. [Placed in Library. See No. LT-6456/66 for (i) & (ii)].

STATEMENTS LAID ON THE TABLE

I. STATEMENT *re* THE MERCHANT SHIPPING (AMENDMENT) ORDINANCE, 1966 (No. 3 OF 1966)

II. STATEMENT *re* THE JAWANLI SHIPPING COMPANY (TAKING OVER OF MANAGEMENT) ORDINANCE, 1966 (No. 4 OF 1966)

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND AVIATION (SHRI C. M. POONACHA) : Sir, I beg to lay on the Table—

- (a) A statement explaining the circumstances which necessitated immediate legislation by an Ordinance—the Merchant Shipping (Amendment) Ordinance, 1966 (No. 3 of 1966). [Placed in library. See No. LT-6398/66].
- (h) A statement explaining the circumstances necessitating the promulgation of the Jawanti Shipping Company (Taking Over of Management) Ordinance, 1966 No. 4 of 1966. [Placed in Library. See No. LT-6430/66].

SHRI DAHYABHAI V. PATEL (Gujarat) : I hope we will be given time to discuss this statement. Government must find some time for us to discuss it.

SHRI C. M. POONACHA : Sir, we are actually coming before this House to pass the Bill. The Ordinance which has been promulgated will be placed before the House in the form of a Bill. Time will be available to this House to consider in detail all aspects of this.

**ENQUIRY RE. MOTION FOR DISCUS-
SION ON DEVALUATION**

SHRI BHUPESH GUPTA (West Bengal) : Yesterday I made a request to you that the discussion on my motion regarding devaluation be taken up separately, the